

- (b) A statement (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at (i) and (ii) above. [Placed in Library. See No. LT-5560/78].
- (2) A copy of the Annual Report (Hindi and English versions) on the working of the Employees' Provident Fund and Family Pension Schemes, 1952 for the year 1971-72 [Placed in Library. See No. LT-5561/73].
- (3) A copy of the Employees' Provident Fund (Third Amendment) Scheme, 1973 (Hindi and English versions) published in Notification No. G.S.R. 843 in Gazette of India dated the 4th August, 1973, under sub-section (2) of section 7 of the Employees' Provident Funds and Family Pension Fund Act, 1952. [Placed in Library. See No. LT-5562/73]

12.27 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) "I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Thursday, the 23rd August, 1973, adopted the following motion in regard to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

MOTION

"That this House concurs in the recommendation of the Lok Sabha that a Committee of both the Houses to be called

the 'Committee on the Welfare of Scheduled Castes and Scheduled Tribes' be constituted for the purposes set out in the motion adopted by the Lok Sabha at its sitting held on the 13th August, 1973 and communicated to this House, and resolves that this House do join in the said Committee and proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote and by secret ballot, ten members from among the members of the House to serve on the said Committee."

2 I am further to inform the Lok Sabha that in pursuance of the above motion, the following Members of the Rajya Sabha have been duly elected to the said Committee:—

1. Dr. Z A. Ahmad
2. Shri Todak Basar
3. Shri Jamnalal Berwa
4. Shri N P. Chaudhari
5. Shri Kalyan Chand
6. Shri N. H. Kumbhare
7. Shri Bhayya Ram Munda
8. Shri Sundarmani Patel
9. Miss Saroj Purshottam Khaparde
10. Shri Shyam Lal Yadav."

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 3 Bill, 1973, which was passed by the Lok Sabha at its sitting held on the 23rd August, 1973 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no

recommendations to make to the Lok Sabha in regard to the said Bill."

(iii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Cinematograph (Second Amendment) Bill, 1973, which has been passed by the Rajya Sabha at its sitting held on the 27th August, 1973."

#### CINEMATOGRAPH (SECOND AMENDMENT) BILL

AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table of the House the Cinematograph (Second Amendment) Bill, 1973, as passed by Rajya Sabha.

12.29 hrs.

#### COMMITTEE ON SUBORDINATE LEGISLATION

##### EIGHTH REPORT

SHRI S. N. MISRA (Kannauj): I beg to present the Eighth Report of the Committee on Subordinate Legislation.

#### MINES (AMENDMENT) BILL

##### (i) REPORT OF JOINT COMMITTEE

SHRI M. C. DAGA (Pali): Sir, I beg to present the Report of the Joint Committee on the Bill further to amend the Mines Act, 1952.

##### (ii) EVIDENCE

SHRI M. C. DAGA: Sir, I beg to lay on the Table the record of evidence tendered before the Joint Committee on the Bill further to amend the Mines Act, 1952.

12.30 hrs.

#### COMPANIES (AMENDMENT) BILL

##### EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE

SHRI NAWAL KISHORE SHARMA (Dausa): Sir, I beg to move:

"That this House do further extend upto the last day of the first week of the next session, the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Companies Act, 1956, the Securities Contracts (Regulation) Act, 1956 and the Monopolies and Restrictive Trade Practices Act, 1969"

MR. SPEAKER: In the statement of reasons for asking for extension of time to submit the report, you have said:

"The Committee have held 33 sittings so far. The Committee completed hearing of oral evidence on the Bill in June, 1973.

The Committee have been granted 3 extensions—the last extension was granted on the 27th July, 1973 upto the last day of the current session.

At the sitting held on the 16th August, 1973 the members felt that it would not be possible for them to take up clause-by-clause consideration of the Bill during the session period."

How long will you take now?

SHRI NAWAL KISHORE SHARMA: We hope at the next session we will be able to submit the report.

MR. SPEAKER: Are you sure?

SHRI NAWAL KISHORE SHARMA. Yes, Sir.

MR. SPEAKER: So, the question is:

"That this House do further extend upto the last day of the first week of the next session, the time for the presentation of the Report